

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 168 OF 2015 &
IA NO.1104 OF 2018

Dated: 13th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. K. S. Dhingra, for R-1

Mr. Vallinayagam
Ms. Amali for R-5

Mr. Sumit Goel
Ms. Tanya Chaudhury
Ms. Aishwarya Dash
Mr. Manu Bajaj for R-17

ORDER

IA No.1104 OF 2018
(for delay in filing written submission)

The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant submitted that there is a delay of 66 days in filing the written submission, which has been explained satisfactorily and sufficient cause has been made in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned council appearing for the Appellant and after perusal of the application explaining the delay in filing the written submission, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the written submission is condoned. The IA is allowed. Application is disposed of.

APPEAL NO. 168 OF 2015

List this matter for hearing on **14.08.2018** (On top of the Board), as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member